

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 104**  
**(IB)-1097(PB)/2019**

**IN THE MATTER OF:**

The Verandas Apartment Owners Association .... Applicant/petitioner  
v.  
M/s. Saluja Construction Company Ltd. .... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 09.08.2019**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**SH. S.K MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENTS:**

For the Petitioner Mr. Sonal Anand Y Mr. Aayush Sai, Advs.  
For the Respondent Mr. Asheesh Jain, Mr. Vinay Mathew Joseph &  
Mr. Adarsh Kumar Gupta, Advs.

**ORDER**

We have heard the arguments in detail and have found that there is a tripartite agreement dated 23.04.2016 between M/s. Saluja Construction Company Ltd.- Corporate Debtor and the maintenance agency known as M/s. Long Lasting Maintenance Services Pvt. Ltd. In the reply under the caption preliminary submission 'B' at page 6 it has been asserted by the corporate debtor that the amount received for maintenance has been transferred to the Maintenance Agency namely M/s. Long Lasting Maintenance Services Pvt. Ltd. However, there is no document placed on record showing that the aforesaid amount has been actually transferred. The statement of account by the corporate debtor reflecting the entries transferring the amount to



the maintenance agency along with the affidavit be filed. The needful shall be done within one week with a copy in advance to the counsel opposite.

List for further consideration on 23.08.2019.

Sd/-

**(M.M. KUMAR)  
PRESIDENT**

Sd/-

**(S.K MOHAPATRA)  
MEMBER (TECHNICAL)**

09.08.2019  
Ritu Sharma